



The Punjab Security of State (Himachal Pradesh) Amendment Act, 1980

Act 11 of 1981

Keyword(s):

Interest of Public, Holding of Camp, Performance of Drill, Parade, Taking out of Procession

Amendment appended: 7 of 1984

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(b) Other Instruments exceeding 1000m	Fee per instrument Rs. 15.00 for first 1000m plus Rs. 3.00 for every additional 100 meters or part thereof subject to maximum of Rs. 75.00
Not exceeding 1000 m but exceeding 500 m	15.00
Not exceeding 500 m but exceeding 100 m	7.50
Not exceeding 100 m	4.50
10. Clinical Thermometer	0.20 per unit
11. Water meter (domestic type)	5.00 per meter
12. Electricity meter	5.00 per meter"

3. In the said rules for the existing Schedule XIV, the following Schedule XIV shall be substituted, namely.—

“SCHEDULE—XIV

(See Rule 29)

Licensing and renewal fee for manufacturers, dealers and repairers of Weights, Measures, Weighing or Measuring instruments.

(a) Manufacturer	Rs. 100 per annum (calendar year)
(b) Dealer	Rs. 75 per annum (calendar year)
(c) Repairer	Rs. 50 per annum (calendar year)"

(R.H.P., Dated 2-5-1981 Page 634-636)

THE PUNJAB SECURITY OF STATE (HIMACHAL PRADESH AMENDMENT) ACT, 1980

(ACT No. 11 OF 1981)¹

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Insertion of section 4-A.

(Received the assent of the Governor, Himachal Pradesh, on the 11th May, 1981 and was published in R.H.P. Extra, dated the 13th May, 1981 at Page-350).

An Act to amend the Punjab Security of State Act, 1953 (XII of 1953) as in force in the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 and as made applicable to the areas which comprised

1. For statement of Object and Reasons see R.H.P. Extra, dated 11-10-80, Page 910,

in Himachal Pradesh immediately before the first November, 1966 *vide* the Government of India Notification No. 4-6/60-Jud-II-UTL-10, dated 19-1-1960.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Punjab Security of State (Himachal Pradesh Amendment) Act, 1980.

(2) It shall come into force at once.

2. *Insertion of section 4-A.*—After the existing section 4 of the Punjab Security of State Act, 1953 (12 of 1953), as in force in the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) and as made applicable to the areas which comprised in Himachal Pradesh immediately before the 1st November, 1966 *vide* the Government of India Notification No. 4/6/60-Jud-II-UTL-10, dated 19-1-1960, the following new section 4-A along with its heading shall be inserted, namely:—

“4-A Control of camps, drills or parades.—(1) The State Government may in the interest of public prohibit or impose such condition as may be necessary on the holding of camps for performance of drill, parade or taking out processions etc., with or without arms or any article, weapons or implements capable of being used as arms by any class of persons or organisations whose activities are in the opinion of the of the State Government subversive of law and order.

(2) Any contravention of an order made under this section shall be punishable with imprisonment which may extend to two years, or with fine, or with both”.

NOTIFICATIONS

UNDER

THE CRIMINAL LAW AMENDMENT ACT, 1932

ENFORCEMENT OF SECTION 7 OF THE ACT

HOME DEPARTMENT

NOTIFICATION

Shimla-171002, the 6th. September, 1980

No. Home-II (E) 5-10/80.—In exercise of the powers vested in him under sub-section (4) of section 1 of the Criminal Law Amendment Act, 1932 (Act No. 23 of 1932) and all other powers enabling him in this behalf, the Governor of Himachal Pradesh is pleased to direct that section 7 of this said Act shall come into force in the State of Himachal Pradesh with immediate effect.

me under section 2(b) read with section 11 of the East Punjab Molasses (Control) Act, 1948, as applied to the State of Himachal Pradesh, I, S. S. Negi delegate my powers exercisable under Section 6 of the Act, *ibid.*, to the Deputy Excise and Taxation Commissioners North Zone and South Zone and direct that they shall exercise these powers and perform the duties during therefrom with effect from the date of this notification in respect of the districts covered by their respective Zones.

(Sd.) . . .
Controller/Excise and
Taxation Commissioner, H.P.

R.H.P. Dated 28th April, 1984, Page 448-449.

NOTIFICATION

Under

THE PUNJAB PRE-EMPTION ACT, 1913
REVENUE DEPARTMENT

NOTIFICATION

Shimla-171002, the 23rd August, 1984

No.10-3/69-II-Rev.B.—In exercise of The powers Conferred by Sub-section (2) of section 8 of The Punjab Pre-Emption Act, 1913 as applicable in the areas comprised in Himachal Pradesh before 1st November, 1966 the Governor, Himachal Pradesh, is pleased to declare that no right of Pre-emption shall exist with respect to Urban and Village immovable property as well as Agricultural Land when purchased by any member of the Scheduled Castes mentioned in Part X of Schedule to the Constitution (Scheduled Castes) order, 1950, in the said areas.

(R.H.P. Extra., Dated 1st September, 1984, Page 1535).

THE PUNJAB SECURITY OF STATE (HIMACHAL PRADESH
AMENDMENT) ACT, 1984

(Act No. 7 of 1984)¹

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Amendment of section 4-A.
3. Repeal and savings.

(Received the assent of the Governor, Himachal Pradesh, on the 29th April, 1984 and was published in R.H.P. (Extra.) dated the 1st May, 1984 at Page 810).

An Act further to amend the Punjab Security of State Act, 1953 (XII of 1953) as in force in the territories added to Himachal

1. For the Statement of Objects and Reasons see R.H.P. Extra., dated 14th March, 1984, Page 468.

Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) and as made applicable to the areas which comprised in Himachal Pradesh immediately before the 1st November, 1966 vide the Government of India notification No. 4/6/60/Judl-II-UTL-10, dated the 19th January, 1960.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth Year of the Republic of India as follows :--

1. Short title and commencement.—(1) This Act may be called the Punjab Security of State (Himachal Pradesh Amendment) Act, 1984.

(2) It shall be deemed to have come into force with effect from the 18th day of January, 1984.

2. Amendment of section 4-A.—For the existing words and sign "camps for performance of drill," occurring in sub-section (1) of section 4-A of the Punjab Security of State Act, 1953 (12 of 1953), as in force in the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) and as made applicable to the areas, which comprised in Himachal Pradesh immediately before the 1st November, 1966, the words "camps or performance of drill or" shall be substituted.

3. Repeal and savings.—(1) The Punjab Security of State (Himachal Pradesh Amendment) Ordinance, 1984 (1 of 1984) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done, or taken, under the corresponding provisions of this Act, as if this Act had come into force on the day on which such thing was done or action was taken.

NOTIFICATIONS AND RULES

Under

THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

THE HIMACHAL PRADESH AIR (PREVENTION AND CONTROL OF POLLUTION) RULES, 1983

लोक निर्माण विभाग

जीयसूचना

शिमला-2, 14 दिसम्बर, 1983

संख्या लो-नि- (स) -25-27/81--वायु प्रदूषण तथा नियन्त्रण अधिनियम, 1981 (1981 का चौदहवाँ अधिनियम) की धारा 54 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, जैसा कि हिमाचल प्रदेश सिवाये किन्नोर, लाहौल एवं स्पिति और चम्पा जिता के भद्रमोर खण्ड में लागू है, हिमाचल प्रदेश के राज्यपाल, राज्य बोर्ड के परामर्श से हिमाचल प्रदेश वायु (प्रदूषण तथा नियन्त्रण) नियम, 1983 जैसा कि परिशिष्ट "ए" पर है को सही बनाने हैं।